

**SHRI H. N. MUKERJEE :** Are we merely to take note of this thing and not even know the methodology of discussion in regard to whatever statement the Minister might make? Shall we merely digest whatever they give us?

**MR. SPEAKER :** Prof. Mukerjee is an old Member. Questions are not allowed immediately after the statement. He has welcomed suggestions; if time could be made available you can discuss it.

**SHRI H. N. MUKERJEE :** Normally, as you know, this kind of thing is discussed in the House but because this is the fag end of the session we get no opportunity. In regard to the Plan this has happened over and over again. Earlier there was the process of getting Members of Parliament to sit in a committee and discuss the plan, the formulation of it, the provisional ideas in regard to it. We can do that sort of thing and give suggestions. Now, he invites suggestions. We are supposed to send them by post.

**Shri C. SUBRAMANIAM :** I have given notice for discussion in this House. Unfortunately because of other priorities, we could not get a chance. But certainly no discussion can take place unless Members go through the documents and digest them. No purpose will be served by discussing it without going through that document.

**SHRI SAMAR GUHA (Contai) :** Two new factors have developed for which the whole country is very anxious. Firstly, there is suspension of foreign aid...

**MR. SPEAKER :** Take some other time.

**SHRI SAMAR GUHA :** Then there is the Bangla Desh.. (*Interruptions*). We are to meet again in the next budget session. In between there is a big gap; many changes are there. Tomorrow is the last day; as least some discussion should be held.

**MR. SPEAKER :** I thought that after Bangla Desh you would remain cooled down for sometime.

I do expect that for some time to come you will keep cool. He has already explained it.

**SHRI S. M. BANERJEE (Kanpur) :** We are not asking anything which the Minister cannot answer. Are we not entitled to know about the position of Mujibur Rahman? The newspapers say so many things. They can find out from the Bangla Desh Government. There are only two points, whether the Government would make any statement as to whether they are going to seek the release of Mujibur Rehman.

**MR. SPEAKER :** Do you think they are not seeking it?

**SHRI S. M. BANERJEE :** They are, but we are supposed to know certain things. Secondly, about the atrocities committed by the Pakistani army before they laid down arms, we want to know whether they want an international tribunal.

10 21 hrs.

#### STATEMENT RE SUPPLY OF KEROSENE OIL

**THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI P. C. SETHI) :** I am glad to inform the Hon. Members that instructions have been issued to the Oil Companies to restore normal supplies of kerosene to all parts of the country. Enough stocks are available to meet the normal requirements. Enough stocks are also in transit to the various consuming centres. The State Governments are being advised to withdraw rationing and other restrictions. They have, however, to exercise utmost vigilance to see that there is no hoarding or over-charging of misuse of the product.

10.22 hrs.

#### DIPLOMATIC RELATIONS (VIENNA CONVENTION) BILL

#### APPOINTMENT OF ADDITIONAL MEMBERS TO SELECT COMMITTEE

**THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH) :** Sir, with your permission, I beg to move :

"That this House do increase the

number of members of the Select Committee on the Bill to give effect to the Vienna Convention on Diplomatic Relations (1961) and to provide for matters connected therewith appointed by the House on the 20th December, 1971, from 15 to 19 and do appoint the following four members on the said select committee :—

- (1) Shri P. Venkatasubbaiah,
- (2) Shri B. S. Murthy,
- (3) Shri S. A. Shamim, and
- (4) Shri Madhu Dandavate.\*

MR SPEAKLR : The question is :

“That this House do increase the number of members of the Select Committee on the Bill to give effect to the Vienna Convention on Diplomatic Relations (1961) and to provide for matters connected therewith appointed by the House on the 20th December, 1971, from 15 to 19 and do appoint the following four members on the said Select Committee :—

- (1) Shri P. Venkatasubbaiah,
- (2) Shri B. S. Murthy,
- (3) Shri S. A. Shamim, and
- (4) Shri Madhu Dandavate.\*

*The motion was adopted.*

10 23 hrs.

#### DELHI SIKH GURDWARAS BILL\*

THE MINISTER OF LAW AND JUSTICE (SHRI H. R. GOKHALE) : I beg to move for leave to introduce a Bill provide for the proper management of the Sikh Gurdwara and Gurdwara property in Delhi and for matters connected therewith.

MR. SPEAKER : The question is :

“That leave be granted to introduce a Bill to provide for the proper management of the Sikh Gurdwaras and Gurdwara property in Delhi and for matters connected therewith.”

*The motion was adopted.*

SHRI H. R. GOKHALE : I introduce the Bill.

#### CONSTITUTION (TWENTYEIGHTH AMENDMENT) BILL\*

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K. C. PANT) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. SPEAKER : Motion moved :

“That leave be granted to introduce a Bill further to amend the Constitution of India.”

SHRI SAMAR MUKHERJEE (Howrah) : We want to oppose it. I have given notice.

I will request Mr. Pant not to introduce this Bill because it has very serious implications, and because the amendments suggested by us in the consultations which the Prime Minister had with us have not been incorporated in this. It is a sort of inroad on the very concept of the Constitution as regards emergency provisions. So, I am firmly opposed to the introduction of this Bill in the House.

SHRI H. N. MUKERJEE (Calcutta North-East) : We are all aware how unusual it is to have to oppose introduction of any legislative measure in this House, but we are constrained to do so, and we are completely unable to understand the motivation of Government in this regard.

It is a great pity that even in the atmosphere created by recent events to which I need not refer, Government does not hesitate to put a spoke in the wheel of harmonious working of our Parliamentary institutions. I do not know if Government imagines that just because it has got a stupendous majority it can take Parliament for granted. If Government has that kind of an idea, surely, it augurs very badly for the feature of whatever democratic system we wish to make. I do not want to use harsh language but I do not quite understand how it is that Government goes back upon the understanding after having consul-